NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

[Mention Case]

[39].

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 18-09-2019

PRESENT: SHRI B.S.V.PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/1000/2019.

PETITION NUMBER : IBA/715/2019

NAME OF THE PETITIONER(S) : ELITE DINING PVT. LTD.

NAME OF THE RESPONDENT(S) :

UNDER SECTION : 12A.

S.No.	NAME (IN CAPITAL)	DESIGNATION / REPRESENTATION BY WHOM	SIGNATURE
1)	G. Ponmani	Financial creditor.	
2)	M. Rajalakshmi	IRP	

[Mention Case : MA/1000/2019 in IBA/715/2019]

ORDER

On the withdrawal application moved by the IRP stating that the dues of the Operational Creditor have been settled by the Corporate Debtor before constitution of CoC, this MA/1000/2019 is hereby **allowed** by dismissing IBA/715/2019 as **withdrawn**.

Sd

(S.VIJAYARAGHAVAN)
Member (Technical)

Sd

(B.S.V.PRAKASH KUMAR)
Member (Judicial)

sr